

## Regarding inclusion of 13 panchayats in Coastal Regulation Zone (CRZ) in the Ernakulam Parliamentary Constituency ? laid

**SHRI HIBI EDEN (ERNAKULAM):** I want to bring to your kind attention an important matter regarding the Coastal Regulation Zone (CRZ) categorization in the Ernakulam constituency of Kerala. It has come to my notice that due to a discrepancy in the consideration of 13 Panchayats for CRZ categorization by the Ministry, the situation has worsened beyond the expectations of the officials involved. The Government of Kerala had submitted a proposal to the Union Ministry for including 23 panchayats in the CRZ category II, as they exhibit features akin to urban areas. Subsequently, the Government of Kerala has issued an order designating these 23 panchayats as urban areas. However, the Ministry have only considered 10 of these Panchayats within the geographical area of the Ernakulam Lok Sabha constituency. Regrettably, the 13 panchayats, ie. Alangad, Chendamangalam, Chittattukara, Ezhikkara, Kadungalloor, Karumaloor, Kottuvally, Kunnukara, Puthenvelikkara, Udayamperoor, Vadakkekkara, Kuzhippilly, Pallippuram; that were not included in the CRZ category II and have not received any substantial explanation or clarification from the Ministry regarding the reasons for their exclusion. I would like to highlight that CRZ category II provides a more people friendly approach, as it imposes fewer restrictions on building construction. On the other hand, categories IIIA and IIIB have stringent limitations on the construction of dwelling houses.